

**Mr. Speaker :** It is the concern of the Business Advisory Committee.

**Shri Kamath :** Before the Government changes the programme and timings, do they not communicate to you the grounds? That is a fundamental point. Don't they consult you?

**Mr. Speaker :** It is not so. The Government feels that it does not have sufficient work. There may be other reasons. In one or two cases, it may inform the Chairman if it is so urgent. Now, I will consider the whole matter.

**Shri Kamath :** Does it mean they have more work in Bombay than here?

**Mr. Speaker :** When he raised the point relating to questions, I said that the hon. Member need not prefix such statements. Now, he has followed them by suffixing these statements. Therefore, I may say that these statements may be avoided as prefixes and suffixes.

#### PAPER LAID ON THE TABLE

REPORT OF DELHI ROAD TRANSPORT AUTHORITY, FOR 1953-54 AND 1954-55

**The Deputy Minister of Education (Dr. K. L. Shrimani) :** On behalf of the Deputy Minister of Railways and Transport, Shri Alagesan, I beg to lay on the Table a copy of the Report of Delhi Road Transport Authority for the years 1953-54 and 1954-55, under sub-section (2) of section 40 of the Delhi Road Transport Authority Act, 1950. [Placed in Library. See No. S—187/56]

#### MESSAGE FROM RAJYA SABHA

**Secretary :** Sir, I have to report the following message received from the Secretary of Rajya Sabha :

"In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 1956, agreed to the following amendments made by the Lok Sabha at its sitting held on the 8th May, 1956, in the Hindu Succession Bill, 1955 :

##### Enacting Formula

1. That at page 1, line 1,—  
for "sixth year" substitute "Seventh Year."

##### Clause 1

2. That at page 1, line 5,—  
for "1955" substitute "1956".

##### Clause 3

3. That at page 2, line 13,—  
omit "(gotraja)".
4. That at page 2, line 21,—  
omit "(bandhu)".
5. That at page 3, line 14,—  
after "Cochin Nayar Act" insert—  
"with respect to the matters for which provision is made in this Act".
6. That at page 3, line 18,—  
after "governed" insert—  
"with respect to the matters for which provision is made in this Act".

7. That at page 3, line 24,—  
add at the end—

"with respect to the matters for which provision is made in this Act".

8. That at page 3,—  
omit lines 31 and 32.
9. That at page 4,—  
after line 19, add—

"(iii) the Valiamma Thampuram Kovilagam Estate and the Palace Fund administered by the Palace Administration Board by reason of the powers conferred by Proclamation (IX of 1124) dated 29th June, 1949, promulgated by the Maharaja of Cochin".

##### Clause 6

10. That at page 4,—  
for lines 25 to 36, substitute—

"Provided that, if the deceased had left him surviving a female relative specified in class I of the Schedule or a male relative specified in that class who claims through such female relative the interest of the deceased in the Mitakshara coparcenary property shall devolve by testamentary or